

Violation in Disciplinary proceedings

9176. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether under disciplinary rules inquiry report is submitted to the disciplinary authority for its decision and no other authority in inquiry shall suggest to the disciplinary authority as to what punishment should be awarded to the accused/guilty Government servant;

(b) if so, the reasons for not following the stipulations in the disciplinary rules; and

(c) whether there is any proposal to see through the files of disciplinary proceedings of the last three years to see the amount of violations of the rules and to take corrective steps/measures; if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). The disciplinary authority is required to consult the Union Public Service Commission wherever necessary in terms of Art. 20(3) (c) of the constitution and the advice of the Commission shall be taken into consideration before imposing any penalty. Also disciplinary rules do not prevent the disciplinary authority from consulting any other authority. However, the final decision rests with the disciplinary authority.

(c) No, Sir. Revision and updating of the rules and orders/instructions are done on an ongoing basis whenever the Government finds the need for the same.

[*Translation*]

Loan to States by Kadi and Village Industries Commission

9177. SHRI ASHTBUHA PRASAD SHUKLA: Will the PRIME MINISTER be pleased to state:

(a) the amount of loan given to each State/U.T. by the Khadi and Village Industries Commission during the last three years;

(b) the ratio in which these loans were distributed among rural and urban areas; and

(c) the norms laid down for providing loans and the terms and conditions related thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) The amount of loans given to each State/U.T. by the Khadi and Village Industries Commission (KVIC) during the last three years is given in the attached statement.

(b) After the amendment of KVIC Act in 1987, the Khadi and Village Industries programmes are meant for the benefit of artisans in rural areas only. The implementing agencies of KVIC/KVI Board as well as their sales centres through located in rural areas, are having their production units mostly in rural areas. Hence, almost all the amount loaned by KVIC during the last three years is for rural areas only.

(c) KVIC has framed pattern of financial assistance for different KVI Schemes under its purview. The volume of funds released to different implementing agencies depend upon the size of the programme agreed at the time of budget discussion between KVIC and implementing agencies and the capacity of the implementing agencies to undertake programmes. Actual release of funds is done after the approval of Standing Finance Committee of KVIC. KVIC has framed terms and conditions for advancing loans as per KVIC loans Rules (1956). Before release of funds, adequate safeguard measures like obtaining Hypothecation Deed, Mortgage of immovable properties in favour of KVIC and physical inspections by KVIC etc. are taken.

STATEMENT

Disbursement of loans to various States/Union Territories by KVIC during the last 3 years.

(Rs. in lakhs)

Sl. No.	States	1988-89		1989-90		1990-91	
		Khadi	V.I.*	Khadi	V.I.	Khadi	V.I.
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	107.35	28.88	101.37	489.17	228.17	1075.32
2.	Arunachal Pradesh	-	-	-	-	-	-
3.	Assam	9.35	44.90	64.58	44.34	10.60	46.34
4.	Bihar	190.40	101.94	209.10	125.59	236.59	212.02
5.	Goa	-	87.56	-	85.20	-	130.00
7.	Haryana	134.89	129.72	132.96	355.55	126.28	300.56
8.	Himachal Pradesh	18.55	179.72	26.983	169.62	48.97	168.74
9.	Jammu & Kashmir	14.44	134.99	49.73	104.41	38.50	81.59

(Rs. in lakhs)

Sl. No.	States	1988-89		1989-90		1990-91	
		Khadi	V.I.	Khadi	V.I.	Khadi	V.I.
1	2	3	4	5	6	7	8
10.	Karnataka	147.82	229.57	142.84	176.99	98.54	583.81
11.	Kerala	130.24	306.48	131.25	464.66	202.75	547.66
12.	Madhya Pradesh	86.00	137.51	74.67	181.45	66.37	98.76
13.	Maharashtra	29.84	356.97	65.78	426.63	63.64	716.42
14.	Manipur	1.76	71.44	-	-	0.89	174.66
15.	Meghalaya	0.06	6.49	-	26.66	-	37.12
16.	Mizoram	1.51	45.09	0.53	74.76	1.69	99.00
17.	Nagaland	2.41	16.81	2.89	20.02	1.71	32.01
18.	Orissa	22.43	244.98	3.71	387.69	9.79	338.31
19.	Punjab	36.12	68.53	38.94	128.80	75.65	305.26

Sl. No.	States†	1988-89		1989-90		1990-91	
		Khadi	V.I.*	Khadi	V.I.	Khadi	V.I.
1	2	3	4	5	6	7	8
20.	Rajasthan	567.77	433.77	331.58	289.67	181.33	227.49
21.	Sikkim	3.27	36.51	11.40	8.33	6.77	29.86
22. †	Tamil Nadu	476.85	803.11	210.81	903.44	315.43	1014.69
23.	Tripura	0.37	—	0.74	7.25	—	6.91
24.	Uttar Pradesh	295.30	1106.46	472.09	1491.76	417.90	1611.52
25.	West Bengal	367.33	177.73	73.88	235.92	74.20	439.26
<i>Union Territories</i>							
26.	Andman & Nicobar Islands	—	—	—	—	—	20.85
27.	Chandigarh	—	1.40	0.54	0.16	—	11.80

(Rs. in lakhs)

Sl. No.	States 1988-89	1988-89				1989-90		1990-91	
		Khadi		V.I.*		Khadi	V.I.	Khadi	V.I.
		3	4	5	6	7	8		
28.	Dadra & Nagar Haveli	-	-	-	-	-	-	-	
29.	Delhi	21.53	12.40	27.85	33.37	11.54	48.42		
30.	Daman & Diu	-	-	-	-	-	-		
31.	Pondicherry	10.34	17.04	3.24	20.27	1.69	13.00		
Miscellaneous									
32.	Departmental	-	-	-	-	-	7.05		
33.	Other Schemes	-	22.62	-	258.62	-	362.50		
Total		3216.52	5077.00	2300.80	6845.57	2387.96	8770.27		

* Derotes Village Industries.